

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

C.P (IB)No.50/BB/18

Under Section 9 of the Insolvency & Bankruptcy Code, 2016
Order delivered on: 22ND February, 2018

IN THE MATTER OF
CYIENT DLM PRIVATE LIMITED
AND
IN THE MATTER OF GREEN ARK ENERSOL PRIVATE LIMITED

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

BETWEEN

**Cyient DLM Private Limited,
Plot No.347 – D1 & D2,
KIADB Electronics City,
Hebbal Industrial Area,
Mysore-570016**

- **Petitioner/Operational Creditor**

AND

**Green Ark Enersol Private Limited,
Plot No.243, Road No.72, Prashasan Nagar,
Jubilee Hills, Hyderabad-560033
Telangana. -**

Respondent/Corporate Debtor

Parties Present: Shri A.R.Vishwanathan, Advocate- Topslot Legal, 11/A, 2nd
Main, Paramhamsa Road, Yadavagiri, Mysore-570020.

Heard on: 22/02/2018

ORDER

The Petitioner/Operational Creditor has filed this Application under Section 9 of Insolvency and Bankruptcy Code, 2016 to initiate Insolvency Resolution Process against the Corporate Debtor.

Matter is listed today for admission. Office found that, Petition cannot be maintained before this Tribunal as Registered Office of the Corporate Debtor is in Hyderabad which is in the State of Telangana. Therefore, this Tribunal has no jurisdiction to entertain this petition and that, NCLT-Hyderabad is having jurisdiction over this Petition.

When the matter is taken up today, the Counsel for Petitioner/Operational Creditor filed a memo seeking leave of this Tribunal to permit him to withdraw the petition with a request to present the same before the jurisdictional Tribunal. Since this Tribunal has no jurisdiction to entertain this Petition, it is therefore necessary to order for return of the relevant papers alongwith annexures to the Counsel for Petitioner for presentation before the proper jurisdictional Tribunal.

Registry is directed to return the relevant papers alongwith annexures to the Counsel for Petitioner after taking acknowledgement to enable him to present the papers before the concerned Tribunal alongwith copy of this Order.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RATAKONDA MURALI)
MEMBER, JUDICIAL